

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The State Government has requested that urgent action should be taken in connection with provision of a fishing harbour at Paradip. In this connection the Port Trust requested the Government of India in July, 1970 to sanction a sum of Rs. 50,000/- for conducting model experiments and drawing up a Project Estimate. The request was supported by the State Government. Government of India approved the undertaking of this work in September, 1970 at the estimated cost of Rs. 50,000/-.

(c) The Port Trust has to arrange for model tests at the Central Water and Power Research Station, Poona. On the basis of the model test reports, the Port Trust will prepare detailed plans and estimates and draw up the project report. Similar project reports in respect of fishing harbours at other major ports have either been drawn up or are under preparation. The question of sanctioning fishing harbours at these ports including Paradip will be examined with reference to the various factors involved including availability of resources.

Determination of Representative Character of Trade Unions

*798. SHRI RAMAVATAR SHASTRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether all the Central labour organisations except the Indian National Trade Union Congress have been demanding the introduction of secret ballot for determining the representative character of a trade union in any industry for the last many years ;

(b) if so, whether Government have laid down any fixed policy in this regard ; and

(c) if so, the details thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No, Sir. Not all the central workers' organisations other than the INTUC have formally asked for the

introduction of secret ballot as the only method for determining the representative character of a trade union.

(b) and (c). The conclusion of the Standing Labour Committee which met in July, 1970, was that membership of all unions claiming recognition as the representative union should be determined by verification of records. Action is being considered in the light of this conclusion.

Change in Ownership Structure of Newspapers

*799. SHRI HIMATSINGKA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state the steps taken or being taken by Government in pursuance of the Press Commission's recommendation to bring about a radical change in the ownership structure of newspapers and news agencies ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : The Press Commission recommended diffusion of ownership of newspapers with "gradual distribution of shares to the employees and to a small extent to the public, both in existing undertakings and in those to be started in future". Government agree with the Press Commission.

One of the functions of the Press Council is to study developments which may tend towards monopoly or concentration of ownership or financial structure of newspapers.

A study of the ownership pattern of companies publishing newspapers is being undertaken by the Department of Company Affairs.

As regards the Press Commission's recommendations in regard to the change in the ownership structure of news agencies, the matter is under consideration.

Hunger Strike Notice by Employees of Dandakaranya Project

*800. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITA-

TION be pleased to state :

(a) whether employees of the Dandakaranya Project, most of whom are themselves refugees, have served a notice to the Government to go on hunger strike ;

(b) if so, the details of their grievances; and

(c) the steps taken by Government to meet their demands ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Chandigarh Plan for Rehabilitation Colonies

*801. SHRI SHRI CHAND GOYAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Chandigarh Administration is planning to construct Rehabilitation Colonies on modern lines ;

(b) if so, the likely time that will be taken in completing the Projects ;

(c) whether the inhabitants of the present Colonies are opposing the issue and if so, their main grievances ; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) The Chandigarh Administration is not planning to set up any rehabilitation colonies meant exclusively for displaced persons.

(b) to (d). Do not arise.

Formula for Fixing Sugarcane Price

*802. SHRI S. M. BANERJEE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a new formula is being enunciated for fixing sugarcane prices ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). No, Sir. The Government have decided to continue the basic minimum price payable by vacuum pan sugar factories for sugarcane purchased during 1970-71 (1st October, 1970 to 30th September, 1971) at Rs. 7.37 per quintal linked to a recovery of 9.4 per cent or below. However, the premium for recoveries above 9.4 per cent has been increased from 5.36 paise to 6.6 paise per quintal for every increase of 0.1 per cent in recovery.

Liquidation of New Delhi Co-operative Banks

*803. SHRI K. LAKKAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the New Delhi Co-operative Bank Ltd. has been liquidated ;

(b) if so, the reasons for its liquidation ;

(c) whether the depositors have not been paid anything out of their deposited money ;

(d) if so, the reasons therefor ; and

(e) how Government propose to safeguard the interest of depositors ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA) : (a) : No Sir.

(b) The question does not arise.

(c) to (e). Complaints have been received by the Delhi Administration from some depositors about alleged non-refund of their deposits by the Bank. Taking these complaints and other circumstances into account the Delhi Administration has ordered a statutory enquiry under Section 43 of the Bombay Co-operative Societies Act, 1925, as